

**IN THE INCOME TAX APPELLATE TRIBUNAL
HYDERABAD BENCHES "B" : HYDERABAD**

**BEFORE SMT. P. MADHAVI DEVI, JUDICIAL MEMBER
AND
SHRI D.S. SUNDERE SINGH, ACCOUNTANT MEMBER
(THROUGH VIRTUAL CONFERENCE)**

ITA-TP No. 2214/Hyd/2018

Assessment Year: 2014-15

Aveva Software India Pvt. Ltd.,
Mumbai

Vs Dy. Commissioner of
Income-tax, Circle – 1(1),
Hyderabad.

PAN – AABCL 5900G

(Appellant)

(Respondent)

For Assessee : Shri Neeraj Bhagat
For Revenue : Shri Rajat Mitra

Date of Hearing : 19-11-2020

Date of Pronouncement : 19-11-2020

ORDER

PER Smt. P. MADHAVI DEVI, J.M. :

This is assessee's appeal filed against the order of CIT(A) –
1, Hyderabad dated 30/07/2019 relating to AY 2016-17.

2. This appeal filed by the assessee was taken up for hearing
through Video Conference on 19/11/2020 and both the parties
were heard.

3. The Ld.AR for the assessee has requested for withdrawal
of the appeal filed by the assessee stating that the assessee has

opted to settle the dispute relating to the tax arrears for the A.Y. under consideration under “Vivad Se Vishwas Scheme, 2020”. He further submitted that an application to this effect has been filed by the assessee and that the assessee has also received Form- 3.

3. The Ld. DR has no objection to the same.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal as Pr.CIT-1 has issued Form-3.

5. However, the aforesaid is subject to a caveat that in case the dispute relating to tax arrears for the captioned A.Y. is not ultimately resolved in terms of the afore-stated Act, the appellant (i.e. the assessee) is at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriate as per law. The Ld. DR for the revenue has no objection with regard to the aforesaid caveat.

6. In the result, the appeal of the assessee is dismissed as ‘withdrawn’.

Order pronounced in the open court on 19th November, 2020.

**Sd/-
(D.S. SUNDER SINGH)
ACCOUNTANT MEMBER**

**Sd/-
(P. MADHAVI DEVI)
JUDICIAL MEMBER**

Hyderabad, Dated: 19th November, 2020.

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copy to :

- 1. M/s Aveva Software India Pvt. Ltd., Unit No. 202, A Wing,
2nd Floor, Supreme Business Park, Supreme City Powai,
Mumbai – 400 076.*
- 2. DCIT, Circle - 1(1), Room No. 836, C-Block, 8th Floor, IT
Towers, AC Guards, Masabtank, Hyderabad.*
- 3. CIT(A) – 1, Hyderabad.*
- 4. Pr. CIT(A) – 1, Hyderabad.*
- 5. D.R. ITAT, Hyderabad.*
- 6. Guard File*